

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1906 OF 2018 in
DFR No. 3502 of 2018**

Dated: 12th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

... Appellant(s)

**Indo Count Industries Ltd. and Pranavaditya
Spinning Mills Ltd.**

Vs.

**Maharashtra Electricity Regulatory
Commission & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixit

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R.1

Mr. Anup Jain
Mr. Lokesh Malik for R-2

ORDER

IA NO. 1906 OF 2018

(Appl. for condonation of delay)

For the reasons set out in the application, delay of 11 days in filing the appeal is condoned. Application is disposed of.

DFR No. 3502 of 2018

Registry is directed to number the appeal.

Learned counsel for the respondents may file reply on or before 26.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 09.04.2019 with advance copy to the other side.

List the matter on **16.04.2019**.

(S.D. Dubey)
Technical Member

Js/pk

(Justice Manjula Chellur)
Chairperson